

Jiji Vs Sheela

Court: High Court Of Kerala

Date of Decision: Feb. 4, 2025

Acts Referred: Constitution of India, 1950 " Article 227
Kerala Buildings (Lease and Rent Control) Act, 1965 " Section 12(1), 12(3)

Hon'ble Judges: A. Muhamed Mustaque, J; P. Krishna Kumar, J

Bench: Division Bench

Advocate: V.Jayapradeep, O.A.Nuriya, D.S.Lokanathan, Alan Priyadarshi Dev, S.R.Remya, Revathy P. Manoharan, Chandana Vijayan

Final Decision: Disposed Of

Judgement

A.Muhamed Mustaque.J

The petitioner challenges an order under Section 12(3) of the Kerala Buildings (Lease and Rent Control) Act, 1965, stopping the entire rent control

proceedings, consequent upon the non-payment of rent as per order under Section 12(1) of the Act, which is an appealable order. There is no scope to

invoke our power under Article 227 of the Constitution of India. If the execution petition is pending, it shall be kept on hold for a period of three weeks

for the petitioner to work out her remedies under law.

The Original Petition (RC) is disposed of as above.